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ITEM NO.28

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13270/2015

(Arising out of impugned final judgment and order dated 01/09/2014
in WP No. 62227/2008 passed by the High Court Of Judicature at
Allahabad)

KAILASH JAISWAL

Petitioner(s)

VERSUS

R S OJHA AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 08/05/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Shyam Diwan, Adv.
Mr. Sanjeev Kr. Singh, Adv.
Mr. Siddhartha Chowdhury, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Leave granted.

Status quo, as regards the premises in-question, shall be
maintained by the parties, pending further orders from this
Court.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2015.05.08
17:55:39 IST
Reason: